

Central Administrative Tribunal
Principal Bench

RA 373/2000
in
OA 1535/1998

New Delhi this the 2/8th day of December, 2000

Hon'ble Shri Kuldip Singh, Member(J).
Hon'ble Smt. Shanta Shastry, Member(A).

Jai Prakash
R/o D-141, New Seelampur
Shahdara, Delhi-53.

... Review Applicant.

Versus

1. Central Bureau of Investigation
through Director,
CBI Block-4 Lodhi Road,
Kendriya Karyalaya Parisar,
New Delhi-110 003..
 2. Director,
Central Bureau of Investigation, of NCT,
Central Forensic Science Laboratory,
CBI Block-4, Lodhi Road,
Kendriya Karyalaya Parisar,
New Delhi-3.
 3. Union of India
Through Secretary,
Department of Home,
North Block,
New Delhi.
- ... Respondents.

O R D E R (By circulation)

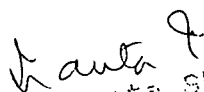
Hon'ble Shri Kuldip Singh, Member(J).

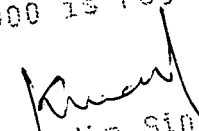
This Review Application has been filed to review
the order of the Tribunal dated 13.9.2000 in
O.A. 1535/1998.

2. One of the main grounds taken in the Review
Application is that the applicant could not get an
effective hearing on account of absence of his counsel
and hence great injustice has been done to him. However,
the case was decided on merits after perusing the
pleadings available on record and hearing the learned

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counsel for the respondents. We are not satisfied that there is any ground which falls within the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985. It is settled law that Review Application cannot be used as an instrument of appeal or to reargue the case. In the facts and circumstances of the case, as there is no error apparent on the face of the records or any other sufficient reason to allow the Review Application, RA 373/2000 is rejected.


(Mrs. Shanta Shastri)
Member (A)


(Kuldip Singh)
Member (J)

Rakesh